

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:37
ANSWERED ON:02.07.2009
BENCH OF SUPREME COURT IN SOUTH INDIA
Sampath Shri Anirudhan

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Union Government propose to establish a bench of Supreme Court in South India and benches of various High courts in the towns other than capital of concerned States; and

(b) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) and (b): The government has not received any proposal from the Chief Justice of India for establishment of a bench of the Supreme Court in South India. The Government can consider the matter after such a proposal/recommendation is received from the Chief Justice of India as per the provisions of Article 130 of the constitution.

Setting up of benches of High Courts away from their principal seats is considered by the Central government on receipt of a complete proposal from the State Government which has the consent of the Chief Justice of the concerned High Court. No such proposal has been received by the Central Government.